

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

In OA No. 829 of 2024

&

In OA NO. 1042 of 2024

Public Action Committee &Ors.

...Applicants

Versus

State of Punjab &Ors.

...Respondents

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Submitted by:

Place: Patiala

Dated: 23 .04.2025

  
**Guramanpreet Singh, PFS**  
 Divisional Forest Officer,  
 Patiala, Punjab

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PRINCIPAL BENCH, NEW DELHI

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**Short Affidavit of Guramanpreet Singh, PFS, Divisional Forest Officer, Patiala, Punjab on the behalf of Respondentsno. 1 to 4, in addition to the reply filed on 16.10.2024 by Smt. Vidhya Sagari R.U, IFS .**

I, the deponentabove named, am conversant with the facts of the case and competent to swear this affidavit, do hereby solemnly affirm and declare as under:

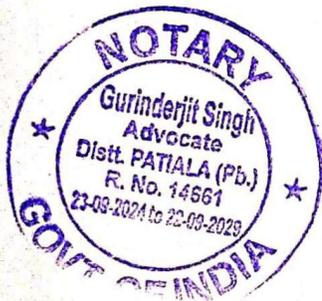
1. That respondent no. 4/Divisional Forest Officer had earlier a detailed reply in the form of affidavit in this Hon'ble Tribunal on 14.10.2-24 and 16.10.2024 in OA 829/2024 and OA 1042/2024 respectively, and the deponent prays that the present affidavit may be read in continuation of the aforementioned replies.
2. That it is pertinent to note that the entire process of the present project has been executed as per the Forest Conservation Act, 1980 ("FCA") rules and guidelines where the question of acquisition of additional land for provision of plantation alongside the Sirhind



*Er*

Patiala road fell within the domain of the user agency/Public Works Department and not under the purview of Forest Department.

3. That it is pertinent to note that both sides of the Sirhind-Patiala Road (from km 7.800 to 29.551 for approximately 21.751 km stretch) falls under Forest Division, Patiala and the same is the protected forest land, duly declared as Second Class Forests by the Governor of Punjab vide the Forest Department Notification No. 6058-FT-III-57/3305, which was duly notified in the Punjab Government Gazette on dated 17.01.1958 and is annexed as **Annexure R-4/1**.
4. That it had already been mentioned in the earlier reply filed by the Divisional Forest Officer that land bank of 75.032 hectare was required, as per parameters specified for identification of land bank for afforestation (45.18 Ha. in CA and 29.852 Ha. in ACA) degraded forest land as specified in FCA 1980 guidelines. The said land bank was not available in the Patiala Forest Division. Therefore, Compensatory Afforestation (CA) of 45.18 hectare in H.B No. 496 of village Dada PF, Tehsil & District Hoshiarpur Forest Division and Additional Compensatory Afforestation (ACA) of 29.852 hectare in Bhangala Forest in Rup Nagar Forest Division has been proposed, as per the policy and guidelines of FCA, 1980.
5. That it is also pertinent to mention here that the said area where the Compensatory Afforestation (CA) of 45.18 hectare in H.B No. 496 of village Dada PF, Tehsil & District Hoshiarpur Forest Division to be carried out has been declared as Protected Forests by the Governor of Punjab vide the Forest Department Notification No.



*[Handwritten signature]*

39(5)-FT-III-84/7388 dated 26.10.1984 and is annexed as **Annexure R-4/2.**

6. That further it is also relevant to mention here that the said area where the Additional Compensatory Afforestation (ACA) of 29.852 hectare in Bhangala Forest in Roop Nagar Forest Division to be carried out has already been declared as Protected Forests by the Governor of Punjab vide the Forest Department Notification No. 5014-FT-III-71/8836 dated 02.06.1971 and is annexed as **Annexure R-4/3.**

7. That, vide letter No. 66 dated 02.04.2025 , user agency/Public Works Department (National Highway Division) approached Divisional Forest Office, Patiala with identified blank areas for plantation along roadside and in villages adjoining the road. A true copy of letter No. 66 dated 02.04.2025 sent by PWD is annexed as **Annexure R-4/4.**



8. Vide letter No.04-Snd dated 04.04.2025 , Range officer, Sirhind clarified that some blank area is available after felling of trees along road side where 3000 plants can be planted but survival can be ensured only if Public Work Department provide concrete/iron tree guards along with cost of plantation and maintenance whereas plantation of 2450 plants in other identified blank areas (61 Kanal) in 13 villages can be taken up by concerned Gram Panchayat under MGNREGA Scheme. A true copy of letter No.385 dated 15.04.2025 sent to PWD is annexed as **Annexure R-4/5.**

*Gil*  
Depoent

Divisional Forest Officer  
Patiala Forest Division,  
Patiala

**Verification**

Verified that the contents of the short affidavit from paragraphs no. 1 to 8 are true and correct to the best of my knowledge based on official records and nothing has been concealed therein.

*[Signature]*  
**Deponent**

(Guramanpreet Singh, PFS)  
Divisional Forest Officer,  
Patiala, Punjab

Place: Patiala

Dated: 23.04.2025



Attested as Identified

*[Signature]*  
NOTARY PUBLIC  
PATIALA (PB.)

23 APR 2025

This document has been entered  
in my register at Sr. No. 2177

Dated: .....

23 APR 2025

Identify the Deponent  
to whom I know personally

*[Signature]*  
Guramanpreet Singh  
B.o. Patiala

102 PUNJAB GOVT GAZ., JANUARY 17, 1958 (PAUSA 27, 1879 SAKA) [PART I]

No. 7290-Ft-III-57/3272.—In exercise of the powers conferred by clause (b) of section 30 of the Patiala Forest Act, 1999 (VII of 1999 Bk), the Governor of Punjab is pleased to declare that out of 5 bighas 8 biswas of land specified in the schedule below Forest Department notification No. 7290-Ft-III-57/3271, dated the 31st December, 1957, of the second class forests, a portion of 5 bighas specified in the schedule below, shall be closed for purposes of regeneration for a period of 10 years and the rights of private persons over the said portion shall be suspended during the said period:

Provided that the rights of private persons so suspended shall be exercisable by such persons in the remainder of such forests.

District	Tahsil	Village	Description	Area	Names of share-holders
			Khasra No.	Bighas Biswas	
Patiala	Kandaghat	Padli	Part of 353/2	5 0	Sh. Jit Ram, son of Sh. Sobha Ram 1/4 Sh. Pars Ram, son of Sh. Sobha Ram 1/4 Sh. Ram Chand, son of Sh. Sobha Ram 1/4 Sh. Chain Singh, son of Sh. Sobha Ram 1/4

No. 7290-Ft-III-57-3273.—In exercise of the powers conferred by section 32 of the Patiala Forest Act, 1999 (No. VII of 1999 Bk), the Governor of Punjab is pleased to make the following rules to regulate the following matters in respect of the portion of second class forest comprising of land specified in the schedule appended to Forest Department notification No. 7290-Ft-III-57/3272, dated the 31st December, 1957, namely:—

## RULES

1. No person shall cut, fell or lop any tree for any purpose whatsoever or remove any forest produce from the said land except as provided in the Subsidiary Rules of 2004.
2. No green tree standing within 30 feet distance from the bank of any stream or khud shall be felled for any purpose whatsoever.
3. No person shall herd, pasture, graze or retain any cattle on the said land.
4. No person shall clear or break up the said land for cultivation or any other purposes.
5. No person shall cut or remove grass in the aforesaid land for his own use or allow its sale; but the owners may cut grass or allow its sale on the condition that the grass is cut above ground with a *Dray* only, after the seed of grass has fallen or after fifteenth of October every year up to the end of March of the ensuing year. The cutting of green grass shall be done after obtaining permission from the Divisional Forest Officer, Kandaghat Forest Division, Sapoon.
6. No person shall set fire to grass, trees or timber or kindle fire on the aforesaid land.
7. The quarrying of stone or burning of lime at places where such stones have not ordinarily been so quarried or burnt shall not be done.
8. The majority of the owners shall appoint and be responsible for the pay of Rakha or Rakhas whose duty shall be to enforce the provisions of these rules. The appointment and dismissal of Rakha(s) shall be subject to the approval of the Divisional Forest Officer, Sapoon.
9. The income from compounding of offences against these rules under section 68 of Patiala Forest Act, 1999, shall be credited to the Government.
10. The income from the sale of trees from this area will be shared between the owners and the government in accordance with Subsidiary Rules, 2004 BK.

No. 6954-Ft-III-57/3305.—In exercise of the powers conferred by section 29 of the Patiala Forest Act, 1999 (No. VII of 1999 Bk), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to declare the strips of Government waste lands demarcated by boundary pillars, whether under tree growth or not, on either side of all roads under the charge of Public Works Department (Buildings and Roads) in Patiala Civil Division (erstwhile Pepsu State) to be Second Class forests and the provisions of Chapter IV and section 68 of the said Act to be applicable to them.

No. 6954-Ft-III-57/3306.—WHEREAS by Punjab Government, Forest Department, notification No. 6058-Ft-III-57/3305, dated the 31st December, 1957, all strips of Government waste lands demarcated by boundary pillars whether under tree growth or not, on either side of all roads under the charge of Public Works Department (Buildings and Roads) in Patiala Civil Division (erstwhile Pepsu State) have been declared as second class forests under section 29 of the Patiala Forest Act, 1999 (No. VII of 1999 Bk);

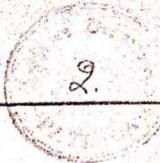
PART I ]

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f 1999 Bk) ;

Now, therefore, the Governor of Punjab, in exercise of the powers conferred by section 30 of the said Act, is pleased—

- (a) to declare all trees standing upon these lands to be reserved from the date of publication of this notification in the official Gazette ; and
- (b) to prohibit, from the same date, the quarrying of stone or the burning of lime or charcoal or the collection or subjection to any manufacturing process, or removal of any forest produce in any such forest, and the breaking up or clearing for cultivation, for building, for herding cattle or for any other purpose, of any land in such forests.

No. 6058-Ft-III-57/3307.—Whereas by Punjab Government notification No. 6058-Ft-III-57/3305, dated the 31st December, 1957, all strips of Government waste lands demarcated by boundary pillars, whether under tree growth or not, on either side of all roads under the charge of the Public Works Department (Buildings and Roads) in Patiala Civil Division (erstwhile Pepsu State) have been declared as second class forests under section 29 of the Patiala Forest Act, 1999 (No. VII of 1999 Bk) ;

Now, therefore, in exercise of the powers conferred by section 32 of the said Act, the Governor of Punjab is pleased to make the following rules applicable to all these lands specified under the aforesaid notification :—

RULES

1. No person shall cut, fell or lop any tree for any purpose whatsoever or remove any forest produce, without the previous permission of the Divisional Forest Officer for the time being in charge of the Forest Division in which such lands are situated, provided that in times of emergency the Executive Engineers incharge of the—

- (a) Roads,
  - (b) Public Works Department, Buildings and Roads,
- may cut, fell or lop any tree for use on the—
- (a) Roads.
  - (b) Public Works Department Buildings and Roads.

2. No person shall herd, pasture, graze or retain sheep, goats or other cattle on the lands specified in the Forests Department notification No. 6058-Ft-III-57/3305, dated the 31st December, 1957. However, Divisional Forest Officer of the Forest Division concerned may permit grazing by a limited number of cattle.

3. No person shall clear or break up land without previous permission of the Divisional Forest Officer concerned. The Executive Engineers in charge of the roads may, however, permit the breaking up of land and remove earth for use on roads in times of emergency. The Public Works Department Incharge Roads may, however, permit the breaking up of land and remove earth for use on roads as and when required.

4. No person shall cut or remove grass without the approval of the Divisional Forest Office of the Forest Division concerned on the condition that the grass is cut above ground with a *dranti* only.

5. No person shall set fire to grass, trees or timber, or kindle a fire on the land without taking reasonable precautions to prevent its spreading.

6. Income from compounding of offences against these rules under section 68 of the Patiala Forest Act, shall be credited to Government.

RECEIVED TO DE FIVE COPY

*[Signature]*  
20/7/16

ਸੀਨੀਅਰ ਆਸਿਸਟੈਂਟ,  
ਪੁਰਾਣੇ ਵਿਭਾਗ ਖਾਨਾ, ਪਟਿਆਲਾ

Senior Assistant,  
Punjab State Archives, Patiala.

*[Signature]*

*[Signature]*  
Divisional Forest Officer  
Patiala Forest Division  
Patiala

Annexum - P-4/2 7.  
20.

PUNJAB GOVERNMENT  
FOREST DEPARTMENT

NOTIFICATION

Dated, Chandigarh the 26.10.84

In exercise of the powers conferred by section 29 of the Indian Forest Act, 1927; the President of India is pleased to declare that the provisions of Chapter IV of the said Act, shall be applicable to the land described in the schedule which shall be called protected Forests:-

SCHEDULE

District	Tehsil	Village with H.B.No.	Description of field numbers.	Area in acres.
Hoshiarpur	Hoshiarpur	Dada H.B. 496	Khāsra Nos. 2/3, to 8 12 to 19, 22/3, 23 to 25. 3/4, 6 to 8, 10 to 24, 4/18, 19, 21 to 23, 5/1, 10 to 15, 18 to 25, 6/1 to 22, 7/1/3, 2 to 25, 8/5/2, 6/1, 6/2, 16/1, 15/2, 24/2, 25/2, 9/4 to 7, 14 to 18, 22 to 25, 10/1/1 to 25 11/2, 2, 9 to 12, 17/3, 18/2, 19/1 to 23/2, 24/2, 24/5, 25/2-12/3 to 8 12 to 15, 17 to 19, 22 to 24, 13/1, 2, 24, 25- 14/10, 11, 20, 21, 15/1, 5 to 7/2, 9 to 25. 16/1 to 25. 17/1, 2, 9 to 12, 17 to 25, 18 to 25, 19/1 to 25, 20/1 to 25, 21/6, 15 to 17, 23 to 25/2, 22/1, 16/2, 25/2, 23/2 to 9, 11 to 20/2, 21/3, 22 to 24, 26, 27/1 to 20, 22 to 25, 25/1 to 25, 26/1 to 25, 27/1 to 25, 28/2 to 25, 29/1 to 25, 30/1, 2, 9 to 13, 18 to 23, 31/1 to 23/2 32, 23, 32/1 to 25, 33/1 to 25, 34/1 to 25, 35/1 to 25, 36/1 to 25, 37/2/2, 3 to 9/1, 10 to 25, 38/1/2 to 4, 7 to 10/1, 39/2, 12/1 to 20/1, 21/1 to 25, 41/26, 27, 31-34, 32, 42/6/2, 15, 15, 25, 43/2 to 9, 10/2 to 25, 44/1 to 25, 45/1, to 25, 46/1 to 25, 47/1 to 25, 48/1 to 25 49/1, 2, 9 to 12, 16/1, 19 to 25, 50/11, 19 to 24, 51/1, to 4 52 to 14, 17 to 25, 52/1 to 25, 53/1 to 25, 54/1 to 25, 55/1 to 25, 56/1 to 25, 57/1 to 25, 65/25/2, 66/1 to 25 67/1 to 25, 68/1 to 12, 14/2, 15/20/21/1, 69/1 to 17/1, 25 70/1 to 5, 71/1 to 25, 72/1 to 25, 73/10, 11, 20, 21, 74/1 to 5 7 to 13, 18 to 20, 75/1 to 25, 76/1/1, 1/2, 10, 11, 20, 21, 77/3 to 8, 11 to 25, 78/9/2, 11/1, 12, 13/2, 16 to 19, 22 to 25 79/1 to 6/1, 7 to 14/1, 19 to 22, 80/1 to 25/2, 81/6, 14 to 17 24, 25, 88/1 to 10/1, 12 to 17, 23 to 25 89/1 to 16/1, 17 to 24, 80/1/1 to 2/1, 10, 93/16, 23 to 25, 94/1 to 25/2, 95/1, 2, 9 to 12, 19 to 21, 96/1, 97/1 to 14, 98, 19, 98/5 to 9/1, 10/1 to 25/2, 99/5/2, 6/1, 8, 11/2/2, 11/2/3 12/1, 13/1, 13/2, 18/1, 20/1, 25/1, 25/2, 100/15/2, 102/1 to 4, 5/2, 7, 8	5427 Acres

2/-  
29.10.84  
(Protected Forest)

10/6/6 to 9, 12 to 19, 22 to 25, 107/3 to 24, 108/1 to 29, 21 min,  
 10/6/6 to 9, 12 to 19, 22 to 25, 107/3 to 24, 108/1 to 29, 21 min,  
 109/1/2, 10/11/3, 11/2, 17/2 to 23/1, 110/10/1, 11 min,  
 112/5, 6, 14/2, 15, 16, 19/2, 21 to 25/2,  
 116/3/2; 4 min, 5 min to 12  
 115/1 to 4, 7 to 13, 20, 115/1 to 4, 116/3/2; 4 min, 5 min to 12  
 117/1 to 20, 118/1 to 25, 119/4 to 7/2, 120/1 to 19/1, 21 to  
 25, 120/1 to 4, 7 to 14; 17/24/2; 25/2, 121/2 to 9, 12 to 19  
 122/2 to 9, 12/1 to 19, 22 to 25, 123/1 to 25,  
 124/1/1 to 14, 19, 20, 125/1 to 3/2, 10, 126/1 to 5, 8, 9/1, 10  
 127/3 to 7, 15, 415 to 429, 431 to 451, 453 to 625.  
 657 to 658, 660, 662 to 664, 666, 668 to 670, 672, 673, 675 to  
 702, 705, 706, 708 to 772, 774 to 795, 797 to 806, 808 to 832.

Whereas by Punjab Government Notification No. 37(5).Ft.III-1  
 dated 26.10.84 the land whether under tree growth or  
 7368 as mentioned in the schedule annexed to the said notification  
 has been declared to be protected forest under section 29 of the  
 Indian Forest Act, 1927.

Now, therefore, the President of India in exercise of  
 the powers conferred by section 30 of the said Act is pleased  
 (a) to declare all trees standing in or upon this land to be  
 reserved with effect from the date of publication of this notification  
 in the official Gazettee.

(b) to prohibit from the same date felling, girdling or lopping  
 of trees, grazing and the quarrying of stones, burning of li  
 or charcoal or the collection or subjection to any manufactur  
 process or removal of any forest produce in the said forest and  
 the breaking up or clearing of land for building or for herd  
 cattle or for any other purpose of any land in the said forests  
 except as provided in the rules issued for these forests.

Whereas by Punjab Government Notification No. 39(5).Ft.III-  
 7368 dated 26.10.84 certain State lands whether under  
 tree growth or not specified in the schedule annexed to the said  
 notification have been declared to be the protected forests under  
 section 29 of the Indian Forest Act, 1927.

Now, therefore, in exercise of the powers conferred by  
 section 32 of the said Act, the President of India is  
 pleased to make the following rules applicable to all land  
 specified in the schedule of the aforesaid notification:-

#### RULES

1. No person shall cut, fell, girdle or lop any tree for  
 any purpose what soever or remove any forest produce without  
 ...5/-

(4)

... permission of the Divisional Forest Officer, Hoshiarpur  
 ... shall herd, pasture, graze or retain sheep, goats and  
 or other kinds of cattle on the land specified in the schedule  
 to Punjab Government Notification No. 39(5) Pt. III-B/ 7768  
 ... person shall clear or break up land for cultivation  
 or other purposes without the previous permission of the  
 Divisional Forest Officer, Hoshiarpur Forest Division.  
 ... person shall set fire to grass, trees, timber or kandle a  
 part of the land without taking reasonable precautions to  
 prevent its spreading.  
 ... person shall cut or remove grass without approval of the  
 Divisional Forest Officer, Hoshiarpur Forest Division, Hoshiarpur.  
 ... fishing, hunting and shooting is prohibited except with the  
 permission of the Divisional Forest Officer, Hoshiarpur.

P.H. VAISHNAV  
 Financial Commissioner Development  
 and Secretary to Govt., Punjab,  
 Forest Department.

St. III-84/ 7369 Chandigarh, dated 26.10.84  
 A copy with spare copy of the notification is forwarded to  
 Controller of Printing and Stationery, Punjab, Chandigarh, for  
 publication of the notification in the official Gazette. 15 copies  
 of the printed notification may please be supplied in due  
 time to the Deputy Commissioner, Hoshiarpur, Chief Conservator of  
 Forests, Punjab, Chandigarh and to this Department.

*Lawshotam*  
 Under Secretary to Govt., Punjab, 28/10/84  
 Punjab State Land Use Board.

St. III-84/ 7369 Chandigarh, dated 26.10.84  
 A copy is forwarded for information and necessary action to  
 1) Commissioner, Jullundur Division, Jullundur.  
 2) Chief Conservator of Forests, Punjab, Chandigarh,  
 with reference to his No. C-3-B(1)2/, dated 13.8.1984.  
 3) Deputy Commissioner, Hoshiarpur.  
 4) Conservator of Forests, Shivalik Circle, Chandigarh.  
 5) Divisional Forest Officer, Hoshiarpur.

SENT BY  
 D.F.O. ....  
 Dy. D.F.O. ....  
 H.A. ....  
 Branch ...  
 CASE NO. ...

*Lawshotam*  
 Under Secretary to Govt., Punjab, 28/10/84  
 Punjab State Land Use Board.

*Handwritten notes and signatures:*  
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Superintendent  
 Divisional Forest Officer  
 Patiala Forest Division  
 Patiala

AGRICULTURE DEPARTMENT  
( PUNJAB )  
NOTIFICATION

Chandigarh, dated the 2nd June, 1971.

In exercise of the powers conferred by Section 10 of the Indian Forest Act, 1927, and all other powers enabling him in this behalf the Governor of Punjab is pleased to declare that areas of the Government waste lands, demarcated by boundary pillars, whether under tree growth or not, described in the following schedule to be protected forests and the provisions of chapters IV, and section 68 of the said act, to be applicable to them.

SCHEDULE

Dist. Tehsil Name of village Description of field Nos. Area in acres.  
with Muddast No.

✓ Kharar Bapar Bhugala H.B.No. 34 Khasra Nos.-1 to 19, 494 Acres.

20	21	
1, 10	1, to 10/1, 13, 14, 18, 23, to 25	
24		23
1 to 5, 6/1, 8 to 11, 20/2	2 to 9, 12 to 19,	
29		25
to 25	15, 16, 25	1, 6/1, 7 to 13/1, 18/2, 29 to 23/1.
35	27	29
10/1	5/6	1, 10, 11, 19 to 23.
32		
to 7, 12 to 17, 21/2, 22, 23/1,	1 to 3, 9 to 11, 12/1,	
23/2, 24, 25.	20/1, 20/2, 21, 22/2	
33	34	35
4, 6, 15	1, 2, 9	15, 17, 21 to 25
36	37	38
1 to 25	23/1, 23/2, 24	1 to 3, 9 to 11.
39	40	41
1 to 23	1 to 20, 22, to 25	4 to 6, 15.
42	43	52, 70.
2 to 8, 13	1, 2.	

✓ Kharar Narangpur H.B.No. 356 Khasra Nos.-1 to 51, 54 to 56, 78 to 83, 92 to 94, 96 to 168, 164/2, 165/1, 166/1, 168, 172 to 182, 185, 186, 188 to 190, 193 to 199, 201, 211, 224, 225, 230 to 243, 245 to 250, 252, to 256/1, 257 to 334, 335 to 339, 340 to 354. Area 1045 Acres.

✓ Kharar Mejr H.B.No. 332 Khasra Nos.- 1 to 4, 6/25, 7 to 9, 10/25, 11/25, 18/25, 19/2. Area 118 Acres.

✓ Kharar Pahlampur H.B.No. 334 Khasra Nos.- 1, 2, 24, 25, 5, 20, 22, 42. Area 52 Acres.

3	4	5
1, 11, 11.	3 to 24	15 to 17,
6	7	8/1, 25.
25	6, 15 to 18,	1 to 4, 8, to 13, 18 to 21,
21 to 25.		
11, 20, to 22	10	11
	1 to 4, 6 to 25	1 to 7/1, 7/2, 8 to 25 p/2.

-2-

Now, therefore, the Governor of Punjab in exercise of the powers conferred by section 30 of the said Act is pleased:

(a) to declare all trees standing in or upon this land to be reserved with effect from the date of publication of this notification in the official Gazette.

(b) to prohibit from the same date felling, girdling or lopping of trees, grazing and the quarrying of stones, burning of lime or charcoal or the collection or subjection to any manufacturing process or removal of any forest produce in the said forest and the breaking up or clearing of land for building or for herding cattle or for any other purpose of any land in the said forest except as provided in the rules issued for these forests.

Whereas by Punjab Government Notification No. 6755-St-III-70/ dated the , 1971, certain State lands whether under tree growth or not specified in the schedule annexed to the said notification have been declared to be the protected forests under section 29 of the Indian Forest Act, 1927.

Now, therefore, in exercise of the powers conferred by section 33 of the said Act, the Governor of Punjab State is pleased to make the following rules applicable to all land specified in the schedule of the aforesaid notifications:-

#### RULES

1. No person shall cut, fell, girdle or lop any tree for any purpose whatsoever or remove any forest produce without the previous permission of the Divisional Forest Officer, Hoshiarpur Forest Division.

2. No person shall herd, pasture, graze or retain sheep, goats and camels or other kinds of cattle on the land specified in the schedule annexed to Punjab Government Notification No. 6755-St-III-70/ , dated , 1971.

3. No person shall clear or break up land for cultivation or for any other purpose without the previous permission of the Divisional Forest Officer, Hoshiarpur Forest Division.

4. No person shall cut or remove grass without approval of the Divisional Forest Officer, Hoshiarpur Forest Division.

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any portion of the said forests.

4. No persons shall leave burning any fire kindle by him in the vicinity of any such trees of the said forests.

5. No person shall fell any trees or drag any timber so as to damage any reserved as aforesaid.

7. Fishing, hunting and shooting is prohibited, except with the permission of the Divisional Forest Officer, Ropar Forest Divn.

SERLA GROWAL,  
Secretary to Government, Punjab,  
Agriculture and Forest Department.

No. 5014-FC-III-71/8837 Chandigarh, dated the 2nd June, 1971.

A copy with spare copies of the notification are forwarded to the Controller of Printing and Stationery, Punjab, Chandigarh, for publication of notification in the official Gazetteer. If printed copies of the notification may please be supplied in due course, to the Deputy Commissioner, Ropar District.

Deputy Superintendent, Forests,  
for Deputy Secretary to Government, Punjab,  
Development Department (A&F).

No. 5014-FC-III-71/8838 Chandigarh, dated the 2nd June 1971.

A copy with a copy each of the notification is forwarded for information to the:-

- (i) Commissioner, Patiala Division, Patiala
- (ii) Chief Conservator of Forests, Punjab, Chandigarh, with reference to his memo N. F/C-IX-12(60)-IF/1192, dated 31.8.1970.
- (iii) Deputy Commissioner Ropar, 11 copies of the notification will be supplied to him in due course, by the Printing and Stationery, Punjab.
- (iv) Conservator of Forests, Sutlej Circle, Punjab, Chandigarh.
- (v) Divisional Forest Officer, Ropar, Forest Division.

Deputy Superintendent, Forests,  
for Deputy Secretary to Government, Punjab,  
Development (A&F) Department.

10000/  
3.8.9171

Superintendent  
Divisional Forest Officer  
Patiala Forest Division  
Patiala

Annexure - R-4/4

Office: Executive Engineer, National Highway Division,  
Public Works Department, Building & Roads Branch, Room  
No. 464, Third Floor, District Administrative Complex,  
Sector-76, Mohali  
Email: eecwdmohpwdpb@gmail.com Tel: 0172-2219070

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To

Forest Divisional Officer  
Patiala

Memo No: 66

Dated: 02.04.2025

Sub: Rehabilitation/Upgradation of 2 lane to 4 lanning  
Gurudwara Dukh Niwaran Sahib-Fatehgarh Sahib-  
Chamaur Sahib Bela (MDR-31) from RD km. 1.25 to  
28.800 & km 28.400 to 29,551 (Upgradation/  
widening of Newly Announced Mata Gujri Marg (Mata  
Gujar Kaur) (Balance work) (including 1 year DLP +4  
year maintenance) Under Head 5054 RB-10.

Ref: Regarding meeting held on 27.03.2025 under the  
Chairmanship of Additional Commissioner (J) Patiala

In the meeting held on 27.03.2025 regarding the above  
subject, as per the instructions issued by the Additional  
Deputy Commissioner (J) Patiala, by attaching the  
information sought by the District Development and  
Panchayat Officer Patiala and Fatehgarh Sahib, it is  
requested to kindly inform this office about the proposal  
(number and type of trees) for planting new trees as per the



area indicated in the information received. Along with this, a report regarding the number of existing trees (0.67 m to 2.41 m) along the Patiala-Sirhind road and the report regarding the planting of new trees should also be provided to this office so that necessary action may be taken to comply with the orders issued on 06.02.2025 by Hon'ble National Green Tribunal New Delhi's OA 829/2024 and OA 1042/2024.

Encl: As above

Sd/-  
Executive Engineer, National Highway Division,  
Mohali.

Memo No.

Dated:

The copy of the above is being sent to :

1. Forest Ranger, Patiala for information and further appropriate action.
2. Forest Ranger, Sirhind is sent for information and further appropriate action
3. Sub Division Engineer, National Highway Sub Division Chandigarh and No: 02 Mohali for information and for further appropriate action.

Sd/-  
Executive Engineer, National Highway Division,  
Mohali.



Certified to be true translation from  
Punjabi/Hindi/Urdu/English

NOTARY PUBLIC  
PATIALA (PB) INDIA

23 APR 2025

Annexure-R-4/5

**Punjab Government**  
**Department of Forest and Wildlife Preservation , Punjab**  
**Office of Divisional Forest Officer, Patiala.**  
**E-mail: patialadfo@gmail.com, Ph. 0175-2921574**

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To

Executive Engineer,  
National Highway Division,  
Mohali.

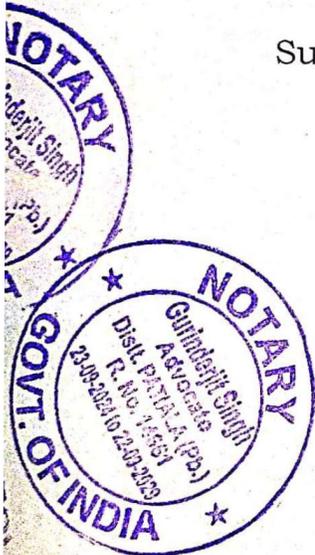
Number: 385

Dated: 15/4/25

Sub: Rehabilitation/Upgradation of 2 lane to 4 laning  
Gurudwara Dukh Niwaran Sahib Fatehgarh Sahib-  
Chamkaur Sahib Bela (MDR-31) from RD Km 1.25 to  
28.800 & Km 28.400 to 29.551 (Upgradation/widening  
of Newly Announced Mata Gujri Marg (Mata Gujari  
Kaur) (Balance Work) (Including 1 Year DLP+4 Year  
Maintenance) Court case in connection with the road  
bearing No. OA 829/2024 and OA 1042/2024

**Reference:** In connection with this office's letter no. 349  
dated 11.04.2025

In the continuation of the above mentioned letter, it is  
written to you that after cutting the affected trees in this  
project, according to the report of the Forest Range Officer,



Sirhind, about 3000 saplings can be planted, but as the forest area is less, the success of this plantation can only be ensured if concrete/iron tree guards are made available by your department to protect these saplings. Apart from this, you have identified the area for plantation in the villages. In this regard, it should be ensured that the place is suitable for plantation and there is no illegal occupation of any kind.

Sd/-  
Forest Officer,  
Patiala.

Memo Number:

Dated:

A copy of the same is sent to Forest Range Officer Sirhind and Patiala for information and further necessary action.

Sd/-  
Forest Officer,  
Patiala.



Certified to be true translation from  
Punjabi/Hindi/Urdu/English

*[Signature]*  
NOTARY PUBLIC  
PATIALA (PB ) INDIA

23 APR 2025